

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 552 of 2009

(Arising out of Order-in-Appeal No. 50/2009 dated 29/05/2009 passed by
the Commissioner of Customs, Bangalore)

**Commissioner of Customs
Bangalore**

C.R. Building, Queens Road,
P.B. No. 5400,
Bangalore – 560 001
Karnataka

Appellant(s)

VERSUS

SIGNAL NETWORKS PVT. LTD.

No.12, Kalpataru Apartments, Race, Course
Road, Madhavanagar, Bangalore

Respondent(s)

Appearance:

Mr. S. Devarajan, Dy. Commr. (AR)

For the Appellant

Mr. Pradyumna G.H. Advocate
BVC & Co., 1st Floor,
No. 371, 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20257 / 2020

Date of Hearing: 03/03/2020

Date of Decision: 03/03/2020

Per: P.K. CHOUDHARY

The Revenue has filed this appeal against the Order-in-Appeal
No. 50/2009 dated 29/05/2009 passed by the Commissioner of

Customs, Bangalore.

2. After hearing both sides for some time, we find that the amount involved in the present appeal is below Rs. 50 lakhs. Further we find that recently, the Central Board of Indirect Taxes and Customs has issued Instruction F. No. 390/Misc./116/2017-IC dated 22/08/2019 fixing the monetary limit of Rs. 50 lakhs for filing the appeal by the Department before CESTAT and instructed the field formations to withdraw the appeals which fall within the above monetary limit of Rs. 50 lakhs. In view of the Board's instruction cited supra, the appeal is dismissed without going into the merits of the case.

(Order was pronounced and dictated
in Open Court on **03/03/2020**)

(P.K. CHOUDHARY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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